

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of September, 2021 (through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
3.9.2021 Friday At 10.30.A.M. Misc. Petitions	1.	724/MP/2020	SRLDC	Petition for PLI truing up for control period 2014-19 (On admission)
	2.	728/MP/2020	PGCIL	Petition for removal of difficulty with regard to tariff recovery for Unified Network Management System (U-NMS) Project (On admission)
	3.	729/MP/2020	AP&NRL	Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 19.8.2019 in Petition No. 17/MP/2019 and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 19.8.2019 in Petition No. 17/MP/2019 (On admission).
	4.	132/MP/2021	USTKWPC	Petition seeking condonation of delay in complying with the procedure for issuance of Renewable Energy Certificates for the month of February, 2020 and to further direct the Respondent to issue the certificates due to the Petitioner (On admission).
	5.	126/AT/2021	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for inter-State Transmission System connected 1200 MW, ISTS Connected Solar PV Power Projects under open category and selected through competitive bidding process as per the Standard Bidding Guidelines issued by Ministry of Power dated 3.8.2017.
	6.	210/MP/2017	KTL	Petition for revision of tariff for events occurring after the bid due date.
	7.	135/MP/2018	KTL	Petition seeking payment of transmission tariff between the date of commissioning and date of charging of Element 2 and Element 3 of transmission assets of Kudgi Transmission Limited
	8.	449/MP/2019	RRM	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions of Recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 challenging the non-grant of REC certificate
	9.	180/MP/2020	TML	Petition for grant of Renewable Energy Certificates for the months of April 2015 to October 2015 and November 5, 2015 to March 31, 2016.
	10.	518/MP/2020	SLSP	Petition for non-grant of accreditation to RE generator and consequential dis-entitlement to REC.
	11.	142/MP/2019	KSKMPL	Petition for review of the Order dated 6.2.2019 in Petition No. L-1/44/2010-CERC.
	12.	345/MP/2020	TPL	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of the PoC order dated 6.3.2020 in Petition No. L1/44/2010-CERC.
	13.	497/MP/2020	GUVNL	Petition under Section 79(1)(c), (d) and (f) and Regulation 103A of Conduct of Business Regulations for clarification/directions in regard to the Order dated 10.10.2019 in No. L-1/44/2010-CERC for determination of Point of Connection (PoC) rates and transmission losses for the period of October 2018 to December 2018
	14.	214/MP/2019	TPTCL	Petition under Sections 79(1) (c) and 79 (1)(f) of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium term Open Access in inter-State Transmission and related matters) Regulations, 2009 impugning the wrongful rejection of open access.

	15.	126/MP/2016	BALCO	Petition under 79(1) (b) and 79 (1) (f) for compensation on account of change in law events (Received by way of remand from the APTEL)
10.9.2021 Friday At 10.30 A.M. Transmission Tariff	1.	479/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset (a) 400 kV Jeypore- Gazuwaka transmission line along with associated bays; and Asset (b) 500 MW HVDC back to back stations at Gazuwaka under Gazuwaka HVDC back to back project in Southern Region.
	2.	88/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset A : Combined Asset for Part of 400 kV D/C Vapi- Navi Mumbai TL (from Vapi Gantry till 1st M/C point at Loc. AP-18) along with bay at Vapi and 220 kV D/C Vapi Khadoli Transmission line along with associated Bays Asset B: 400kV D/C Vapi-Navi Mumbai Transmission Line, WR1 portion from AP18 to AP38 (Part of 400 kV D/C Vapi-Navi Mumbai Transmission Line), Asset C1 :- Part of 400 kV D/C Navsari-Boisar T/L from AP 18 to AP 38/0 through LILO point of 400 kV D/C Navsari-Boisar at Magarwada GIS (23B/0) (D/C portion strung on M/C Twin-Twin portion comprising of 400 kV D/C Navsari - Boisar and 400 kV D/C Vapi-Kudus) & Part of 400 kV D/C Vapi - Kudus T/L from AP 38/0 to AP 44 -, Asset C2 : Part of 400 kV D/C Vapi - Kudus T/L from 104/0 to Kudus (MSETCL) S/S and associated bays at Kudus (MSETCL) S/S under Western Region System Strengthening Scheme - V in Western Region.
	3.	89/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009- 14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400 KV D/C Ramagundam- Bhadrawati (Chandrapur) Transmission System in Southern and Western Region .
	4.	12/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-9 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Special Energy Meters in Northern Region.
	5.	481/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset 1: 300 MVAR STATCOM at 400kV Aurangabad substation, Asset 2: 200 MVAR STATCOM at 400 kV Gwalior Sub-station, Asset 3: 300 MVAR STATCOM at 400 kV Satna Sub-station and Asset 4: 300 MVAR STATCOM at 400 kV Solapur Sub-station under Installation of STATCOMs in Western Region.
	6.	447/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for LILO of both circuits of Mundra UMPP- Limbdi 400 kV D/C line (triple snowbird) at Bachau Sub-station along with extension of 400 kV Bachau Sub-station under "Transmission System Strengthening associated with Mundra UMPP (Part-A)" in Western Region.
	7.	732/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets under Common Scheme for 765 kV Pooling Station and Network for NR, Import by NR from ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Northern, Eastern & Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	8.	24/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-A : 1 No. 765 kV line bay at 765/400kV Bilaspur Pooling Station (for Sipat STPS (NTPC) - Bilaspur PS (PG) 765kV 3rd S/c) & Asset-B: 2 Nos. 765 kV line bays at 765/400kV Bilaspur Pooling Station(POWERGRID) (for

				Bilaspur PS (PG)-Rajnandgaon(TBCB) 765kV D/c line) alongwith 2 Nos. 240MVAR, 765kV switchable line Reactors at 765/400kV Bilaspur Pooling Station end under POWERGRID Works associated with Additional System Strengthening for Sipat STPS in Western Region.
	9.	712/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission system associated with Bairasuil in Northern Region
	10.	36/TT/2021	PGCIL	Petition for approval under sub-section(4) of Section 28 of Electricity Act 2003 for determination of truing up of Annual Fees and Charges for 2014-19 tariff block and determination of Annual Fees and Charges for 2019-24 tariff block for Communication Scheme under National Load Dispatch Centre (POWERGRID portion).
	11.	685/TT/2020	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for 800kV 6000MW Raigarh (HVDC Station)-Pugalur (HVDC Station) HVDC Link along with 800kV 1500 MW (Pole-I) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System in Southern Regional grid.
	12.	274/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for Transmission System associated with Kathalguri Gas based Combined Cycle Project in North Eastern Region.
	13.	693/TT/2020	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for a) 400 kV Pugalur (HVDC Station) - Pugalur (Existing) (Quad) D/C Transmission line along with associated bays at Pugalur (HVDC Station) & Pugalur (Existing) Substation and b) 400kV Pugalur (HVDC Station) Arasur (Quad) D/C Transmission line along with associated bays at Pugalur (HVDC Station) & Arasur station under HVDC Bipole link between Western Region (Raigarh, Chhattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #2 AC System strengthening at Pugalur end in Southern Regional grid.
	14.	25/TT/2021	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for up-gradation of transfer capacity of Talcher-Kolar HVDC Bi-pole in Southern Region.
	15.	94/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014- 19 tariff block and determination of transmission tariff for 2019 24 tariff block for 10 Nos. of Assets under expansion/up gradation of SCADA/EMS system of SLDCs of Eastern Region.
	16.	102/TT/2020	PGCIL	Petition for approval of determination of truing up of charges for the period 2014-19 block, Fees and Charges for the period 2019-24 block for Unified Load Dispatch & Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the Petitioner after formation of POSOCO) in North Eastern Region.
	17.	129/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff blocks for assets under Expansion/ Upgradation of SCADA/EMS system at SLDC of Western Region.
	18.	316/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Kakrapar Transmission System in Western Region .
17.9.2021 Friday	1.	31/MP/2021	PGCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity

At 10.30 A.M. Misc. Petitions				Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions for recovery of transmission charges for implementation of certain works under Powergrid works associated with additional system strengthening scheme for Chhattisgarh IPPs (part-b) for the period between 30.11.2018 to 30.3.2019 (On admission) .
	2.	122/MP/2021	TPDDL	Petition under Section 79(1)(f) read with Section 79 (1)(b) and 79(1)(c) of the Electricity Act, 2003 seeking adjudication of disputes between Tata Power Delhi Distribution Limited and Pragati Power Corporation Limited, (Pragati, Unit-III, 1371 MW Power Plant-Bawana) regarding forceful power scheduling and consequent violation of order (On admission) .
	3.	151/MP/2021	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, long Term, Medium Term Open Access in Intra-State and related matters) Regulations, 2009. (On admission) .
	4.	156/MP/2021 alongwith I.A.No.59/2021	AASPL	Petition under Section 79(1)(a) and (b) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 17.7.2018 between the Petitioner and NTPC Limited seeking relief on account of Change in Law event, viz., the imposition of Safeguard Duty by Notification No. 1/2018 Customs (SG) dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, Government of India(Interlocutory application for interim reliefs) (On admission) .
	5.	595/MP/2020	DCL	Petition for directions to Respondents, National Load Dispatch Centre and Odisha Renewable Energy Development Agency - State Nodal Agency for the fresh accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequential reliefs.
	6.	604/MP/2020	PKTL	Petition for amendment under Section 18 of the Electricity Act 2003 of Transmission Licence No. 30/Transmission/2014/CERC dated 4.9.2014 of NRSS XXXI (A) Transmission Limited granted under Section 14 of the Electricity Act, 2003 and the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009
	7.	610/MP/2020	PJTCL	Petition under Sections 63 and 79 (1) (c) and (d) of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for providing relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 19.11.2014, for Transmission System Strengthening associated Vindhyachal-V
	8.	210/MP/2017	KTL	Petition for revision of tariff for events occurring after the bid due date.
	9.	560/MP/2020	JPL	Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 read with Article 10 of the PPA dated 23.8.2013 and in terms of the liberty granted by the Commission in its Order dated 13.12.2017 in Petition No. 189/MP/2016 for recovery of additional expenditure incurred due to the occurrence of various Change in Law events.
	10.	200/MP/2019	CTU	Petition for grant of regulatory approval for execution of the Transmission System for 18.5.GW of Solar and Wind Energy Zones in Southern Region.
	11.	116/MP/2019	KBUNL	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with CERC Tariff Regulations, 2014 for resolution of disputes regarding payment of capacity charges for the allocated capacity for Muzaffarpur Thermal Power Station (MTPS) Stage-II (2 x 195 MW).
	12.	114/MP/2019	GMR	Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Power Purchase Agreement dated 27.11.2013 executed between the Petitioners and the Respondent.

	13.	463/MP/2014 alongwith I.A.No.40/2019	GMR VPGL	Petition under Section 79(I)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA(Interlocutory application for bringing on record additional documents) .
	14.	533/MP/2020	RRWTL	Petition invoking Section 79(1)(d) and (f) of the Electricity Act, 2003 read with Regulation 5(3) of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 seeking compensation/ relief for increased construction cost due to certain events of Change in Law as per the applicable provisions of Transmission Service Agreement dated 24.6.2015
	15.	374/MP/2020	ACME	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 17 of the Power Purchase Agreement dated 17.4.2017 executed by the Petitioner, ACME Jaipur Solar Power Private Limited with M.P. Power Management Company Limited and Delhi Metro Rail Corporation Limited and in terms of the directions issued by the Central Government vide its Notification No.23/43/2018-R&R dated 27.8.2018 for allowing pass through of additional expenditure incurred by the generators on account of events pertaining to 'Change in Law' along with the Commission's order dated 9.10.2018
	16.	523/MP/2020	SPICCPL	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 read with Regulation 33A of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 (Connectivity Regulations, 2009?) seeking relaxation of the procedure set out under Clause 10.11 of Detailed Procedure for Grant of Connectivity to Projects Based on Renewable Sources to Inter-State Transmission System.
	17.	63/MP/2020	BALCO	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the Addendum dated 10.12.2013 executed between the Petitioner and the Respondent No.1,TANGEDCO
24.9.2021 Friday At 10.30 A.M. Transmission Tariff.	1.	677/TT/2020	PGCIL	Petition for determination and truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset: 02 Nos. 400kV GIS line bays along-with 1 Nos 80MVAR switchable line reactor (with 400 ohm NGR) alongwith associated bay at Kishanganj GIS Sub-station associated with 400kV D/C (Quad) Kishanganj Dharbhanga 400kV D/C line (line under TBCB) under POWERGRID works associated with Transmission system strengthening in Indian System for transfer of power from new HEPs in Bhutan.
	2.	668/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014 19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission assets under Augmentation of transformation capacity in Southern Region.
	3.	12/TT/2021	PGCIL	Petition for determination of trued up Fees and Charges for 2014-19 block, Fees and Charges for the period 2019-24 block In respect of Assets (4 Nos) under Fibre Optic communication system in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave links scheme and for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block In respect of Assets (12 Nos) under Fibre Optic communication system in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave links scheme in Eastern Region.
	4.	359/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Combined Assets associated with Baghat GIS Sub-station under Northern Region System Strengthening Scheme XIX in Northern Region.

5.	381/TT/2020	PGCIL	Petition for determination of truing up of Annual Fees and Charges for 2014-19 tariff block Fees and Charges for the period 2019-24 tariff block in respect of Combined Assets in respect of Fibre Optic communication system (847.124 km) in lieu of existing Unified Load Dispatch and Communication(ULDC) Microwave links in Northern region.
6.	705/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for in respect of Asset -I: Central Sector Portion of 1030.426 km, Asset-II: Central sector portion of 2186.339 kms, Asset-III: BBMB portion of 208.438 km, Asset-IV: Central sector portion of 1646.039 km and Asset-V: BBMB portion of 2.35 kms under Establishment of Fibre Optic communication system in Northern region.
7.	711/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: New EMS/SCADA at SLDCs of UPPTCL, RRVPNL, DTL, HVPNL, BBMB, PSPTCL, HPSEBL and J&K PDD, Asset-II: New EMS/SCADA at SLDCs of UPPTCL and J&K PDD under Expansion and Replacement of existing SCADA/EMS System at SLDCs of Northern Region.
8.	318/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under Transmission system associated with common system associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited LTOA generation projects in Tuticorin area- Part-B in Southern Region.
9.	692/TT/2020	PGCIL	Petition for determination of truing up of Charges for the period 2014-19 block, Fees and Charges for the period 2019-24 block for Unified Load Dispatch and Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Southern Region.
10.	681/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under Transmission system associated with North East-Northern/Western Inter Connector-I.
11.	37/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for assets under Establishment of Fibre Optic Communication System under Master Communication Plan.
12.	645/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1- OPGW link (242km) for 765 kV Sasan-Satna Ckt-1 under Central Sector, Asset 2- OPGW link (36km) for 220kV Indore-Pithampura (MPPTCL) under State Sector & Asset 3- OPGW link (336km) for Satna Gwalior Ckt-1 under Central Sector under Establishment of Fibre Optic Communication System under Master Communication Plan in Western Region.
13.	731/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1- OPGW link for Betual -Khandwa under Central Sector, Asset 2: OPGW link (125km) for Mauda-Wardha under Central Sector, Asset 3: 6 no. OPGW link (92.66km) under State I Sector Asset 4A: 3 no. OPGW link (656.926km) under Central Sector, Asset 4B: OPGW link for Korba-Birsinghpur under Central Sector, Asset 5A: OPGW link (15.462km) for 400kV Xeldom-Madgaon under State sector , Asset 5B: OPGW link for 400kV Vapi Magarwada under Central Sector and Asset 6: 9 no. of OPGW link under State Sector- OPGW link (169km) for) associated Establishment of Fibre Optic Communication System in Western Region under Master Communication Plan (Additional Requirement) tariff block 2014-19 period.
14.	68/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2019 for Transmission Asset Replacement of existing 4 x 105 MVA, 400/220 KV, 1-Ph ICTs with 1x500

				MVA, 400/220Kv, 3Ph ICT at Misa Sub-station under North eastern Region Strengthening Scheme-IV (NERSS-IV) in North-Eastern Region.
	15.	142/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400kV D/C Mundra UMPP Bhuj (Triple Snowbird) Ckt -2 Transmission Line alongwith extension of 400kV Mundra UMPP Switchyard and 400kV Bhuj Pooling Station under Transmission System Strengthening Associated with Mundra UMPP (Part-B) in Western Region.
	16.	352/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block Inter-Regional System Strengthening Scheme in WR and NR (Part-B) in Northern Region and Western Region.
	17.	655/TT/2020	PGCIL	Petition for approval of true up of transmission tariff for 2014-19 and determination of tariff for Asset I 1x500 MVA, 765/400 kV Transformer as spare ICT at Agra Sub-station, Asset-II: 1X500 MVA, 765/400 kV Transformer as spare ICT at Fatehpur Sub-station, Asset-III: 765/400 kV,500 MVA, single phase Auto Transformer as spare ICT at Jhatikra Sub-station under Spare 765/400 kV Transformers for Northern Region.
	18.	73/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff-block for the assets of Transmission System for Phase-1 Generation projects in Orissa Part-C.
	19.	27/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Raipur Pooling Station Wardha 765 kV D/C second line with bay extension and equipment at 765 kV Raipur Pooling station & Wardha Sub-station under System Strengthening in Raipur - Wardha Corridor for IPP Projects in Chhattisgarh (IPP-F) in Western Region.
	20.	93/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block transmission system associated with System strengthening -XII in Southern Region.
	21.	5/RP/2020	KPTCL	Petition under Sections 94 and other applicable provisions of the Electricity Act, 2003 seeking review of the order dated 8.11.2019 in Petition No. 361/TT/2018
27.9.2021 Monday At 10.30 A.M. Misc. Petitions	1.	160/MP/2021 alongwith I.A.No. 69 /2021	PSL	Petition under Regulation 21 of Central Electricity Regulatory Commission (Power Market) Regulation 2010, as amended or substituted, for grant of registration to establish and operate a power exchange and permit the petitioner to commence the operation of the power exchange (Interlocutory application for amendments of the Petition)(On admission)
	2.	I.A.No.70/2021 in Petition No. 287/MP/2018	PSL	Interlocutory application for grant of registration to establish and operate a Power Exchange (On admission).
	3.	146/MP/2021	IEX	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Day Ahead Contract in Day Ahead Market segment at Indian Energy Exchange Limited.
	4.	143/MP/2021	PXIL	Petition under Sections 66 and Section 178 (2) (y) of the Electricity Act, 2003 read with the Regulation 6 and 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for introduction and approval of Integrated Day Ahead Market at Power Exchange India Limited.
	5.	157/MP/2015 alongwith I.A.No.53/2021	CGPL	Petition seeking adjustment of tariff for increase/decrease in revenues/costs of Costal Gujrat power Limited due to Change in law during the operation Period for the Financial Year 2011-12, 2012-13 and 2013-14.(Received by way of Remand from the APTEL)

	6	121/MP/2017 alongwith I.A.No.64/2021	CGPL	Petition under Section 79(1)(b) of the Electricity Act read with Article 13 of the PPA dated 22.4.2007 and Clause 4.7 of the Competitive Bidding Guidelines, seeking adjustment of tariff for increase/ decrease in cost/ revenue of CGPL due to occurrence of 'Change in Law' events(Received by way of Remand from the APTEL)
	7.	156/MP/2014	APL	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 ("Change in Law") of the Power Purchase Agreements dated 7.8.2008 executed between Uttar Haryana Bijli Vitran Nigam Limited/ Dakshin Haryana Bijli Vitran Nigam Limited and Adani Power Limited (<i>Remanded by APTEL</i>)
	8.	104/MP/2017	AP(M)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 (Change in Law) of the Power Purchase Agreements (PPAs) dated 7.8.2008 executed between Uttar Haryana Bijli Vitran Nigam Limited/ Dakshin Haryana Bijli Vitran Nigam Limited and Adani Power Limited.
30.9.2021 Thursday <u>At 2.30 P.M.</u> Transmission Tariff	1.	168/MP/2021	RSE(J)PL	Petition under Section 79 of the Electricity Act 2003 for approval of "Change in Law" and (ii) seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of safeguard duty on solar cells/modules and rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs dated 1.2.2021, which has resulted in increase in rate of basic customs duty on import of solar inverters, in terms of Article 12 of the Power Purchase Agreement dated 18.11.2019 between ReNew Solar Energy (Jharkhand Three) Private Limited and Solar Energy Corporation of India Limited (On admission)
	2.	158/MP/2021 With I.A No.61/2021	LVTP	Petition under Sections 61,63 and 79 of the Electricity Act, 2003 seeking compensation due to change in law events, extension of the SCOD of the transmission project on account of force majeure events adversely impacting its implementation relief and declaratory relief with respect to the Petitioner's scope of work (Interlocutory application seeking in-principle approval in relation to the occurrence of various force majeure and change in law events adversely impacting the implementation of the Transmission System) (On admission)
	3.	95/MP/2021	SBE(6)PL	Petition filed under Section 79(1) (f) and 79(1)(k) of the Electricity Act, 2003 along with Regulation 68 of CERC Conduct of Business Regulations 1999 read with terms of Power Purchase Agreement dated 8.4.2019 and Power Sale Agreement dated 25.3.2019 (along with supplementary agreements) inter alia seeking directions qua extension of timelines for fulfillment of Conditions Precedent along with interim relief from any coercive / precipitative action by Respondents against the Petitioner (On admission) .
	4.	170/MP/2021	KSKMPCL	Petition under Section 79(1)(b) for approval of the amendment of tariff and PPA on account of allocation of coal linkage under the SHAKTI Scheme of the Government of India(On admission) .
	5.	598/MP/2020	BALCO	Petition under Section 79(1) (b) and Section 79(1) (f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per Article 34 of the Power Supply Agreement dated 26.12.2014 read with Article 39.1 of the Power Supply Agreement.
	6.	65/MP/2019	NTPC	Petition for recovery of money from the Rajasthan Distribution Companies for power supplied from June, 2017 to April, 2018 under the Power Sale Agreement dated 26.2.2016 entered into between NTPC Limited and the Rajasthan Distribution Companies.
	7.	240/MP/2019	GMRWEL	Petition under Section 79(1)(b) of the Electricity Act, 2003 for claiming compensation on account of occurrence of "Change in Law" event as per Article 10.1.1 of the Case-1 long-term Power Purchase Agreement dated 21.03.2013 entered into between GMR Warora Energy Limited and DNH Power Distribution Corporation Limited, thereby resulting

				into additional recurring/non-recurring expenditure to GMR Warora Energy Limited for supply of 200 MW Contracted Capacity from its 2 x 300 MW Thermal Power Station at Warora, Distt. Chandrapur in the State of Maharashtra to DNH Power Distribution Corporation Limited.
8.	365/TT/2018	PGCIL		Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1- Extension of 220kV Navsari (GIS) Substation: 2 Nos line bays and Asset 2- Extension of 400kV Vadodara (GIS) Sub-station: 3 nos of bays (2 nos line bays & 1 no. bus reactor bay) including 1x 125 MVAR, 400 kV Bus reactor under Transmission System associated with DGEN (1200 MW) of Torrent Power Ltd in Western Region.
9.	193/TT/2019	PGCIL		Petition for determination of transmission tariff from COD to 31.3.2019 for Asset-I: 400 kV D/C Alipurduar Punatsangchun alongwith associated bays at Alipurduar Sub-station, Asset-II: 02 nos of 220 kV bays at Alipurduar Sub-station under the transmission system associated with "Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR".
10.	171/TT/2019	PGCIL		Petition for determination of tariff from COD to 31.3.2019 of four assets under "Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh- Part B (Phase-II)".
11.	6/TT/2020	PGCIL		Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for Asset 1: 1 No. 220 kV Line Bay for 220 kV Rewa Pooling - Ramnagar Ckt - 2 line and 1 No. 220 kV Line Bay for 220kV Rewa pooling Barsaita Desh ckt 2 line at Rewa Pooling Station, Asset 2: 1 No. 220 kV Line Bay for 220 kV Rewa Pooling - Ramnagar Ckt - 1 line at Rewa Pooling station, Asset 3 : 2 Nos. 220 kV line Bays for 220 kV Rewa Pooling Badwar Ckt- 1 and Ckt - 2 Line at Rewa Pooling Station and Asset-4: 1 no. 500 MVA, 400/220 kV ICT 3 along with associated 400 kV and 220 kV transformer bays at Rewa Pooling station under Transmission System for Ultra Mega Solar Park (750MW) in Rewa District, Madhya Pradesh in Western Region.
12.	247/TT/2020	APTRANSCO		Petition for determination of tariff for (1) 400 kV Kota Suryapet - 1 & 2 feeders for FY 2016-17 to FY 2018-19 (2) Part of PGCIL 400 KV VJA-NLR line (Nunna Manubolu) to the extent of 18.405 KM (Part of Nunna Manubolu Ckt-3 from Loc.No:532/15 to Loc. Nunna SS + Part of VTPS Manubolu Ckt from Loc.532/16 to Loc. VTPS) for FY 2015-16 to FY 2018-19.
13.	478/TT/2020	PTCUL		Petition for approval of Annual Fixed Cost and determination of tariff from anticipated DOCO to 31.3.2024 for 220 kV Srinagar-Baramwari line [Point of Interconnection (of Singoli Bhatwari HEP from the proposed Baramwari-Srinagar 220kV D/C line) to Khandukhal Srinagar Sub-station] under UITP Scheme (deemed ISTS) .
14.	145/TT/2018	EPTCL		Petition for determination of transmission tariff from the anticipated DOCO to 31.3.2019 for 400 kV D/C Mahan-Sipat and 2x50 MV AR line reactors at Mahan Pooling Sub-station and 1x80 MVAR, 420 kV switchable bus reactor at Mahan TPS along with its associated 400 kV bay etc.
15.	266/TT/2019	MSETCL		Petition for determination of Inter-State Transmission Tariff for the Tariff Period 2019-24, for inclusion in the POC Transmission Charges as determined by the Central Electricity Regulatory Commission time to time.
16.	419/TT/2019	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for communication system for DVC under Expansion/ Up gradation of SCADA/ EMS System of SLDCs of Eastern Region
17.	423/TT/2019	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for transmission assets under Expansion/Up-gradation of SCADA/EMS System of SLDCs of North Eastern Region.

By order of the Commission

Sd/
(T.D. Pant)
Joint Chief (Legal)
22.9.2021